

THE HYDERABAD LEGISLATIVE ASSEMBLY (SPEAKER
AND DEPUTY SPEAKER'S SALARIES AND
ALLOWANCES)
ACT, No. XVIII of 1952.

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*THE HYDERABAD LEGISLATIVE ASSEMBLY
(SPEAKER AND DEPUTY SPEAKER'S SALARIES
†[AND ALLOWANCES]) ACT, 1952.

No. XVIII of 1952.

*An Act to provide for the salaries † [and allowances] of the
Speaker and the Deputy Speaker of the Hyderabad
Legislative Assembly and for Matters
connected therewith.*

Whereas it is expedient to provide for the salaries † [and Preamble.
allowances] of the Speaker and the Deputy Speaker of the
Hyderabad Legislative Assembly and for matters connected
therewith;

It is hereby enacted as follows:—

1. (1) This Act may be called the Hyderabad Legis- Short title and
lative Assembly (Speaker and Deputy Speaker) Salaries commencement.
† [and Allowances] Act, 1952.

(2) It shall come into force at once.

2. In this Act—

(1) "Assembly" means the Hyderabad Legislative Definitions.
Assembly constituted under the Constitution of India;

(2) "Deputy Speaker" means the Deputy Speaker of
the Assembly;

‡[3] "residence" includes the staff quarters and other
buildings appurtenant thereto, and the gardens thereof;

‡[4] "Speaker" means the Speaker of the Assembly.

3. There shall be paid to the Speaker † [throughout the Salary of the
term of his office] a salary at the rate of I. G. Rs. 1,250 per Speaker.
month.

*Published in Gazette Extraordinary No. (56) dated 17th April, 1952.

†Amended by Act No. XXI of 1953 published in Gazette Extraordinary
No. (6) dated 7-1-54.

‡Amended by Act No. XXVIII of 1952 published in Gazette Extra-
ordinary No. (126) dated 25-7-1952.

*Salary and Allowances of [1952 : HYD. ACT XVIII
Speaker*

Residence and
motor car of the
Speaker.

4. The Speaker shall be entitled to the use of

(a) a fully furnished residence in the City of Hyderabad throughout his term of office without payment of rent ; and

(b) a Government motor car without any payment, and an allowance at the rate of I.G. Rs. 500 per month shall be paid † [to meet the charges mentioned in sub-section (1) of section 4-A.]

† [4-A. (1) The following charges shall be paid by the Speaker in respect of the residence and Government motor car allotted for his use under section 4—

(a) cost of petrol and oil required for the motor car;

(b) charges for the consumption of electricity and water for the residence except charges for the consumption of water for the garden; and

(c) such other minor charges as Government may by general or special order direct.

(2) All other charges for the maintenance and upkeep of such residence and motor car including the cost of repairs thereof the salaries and allowances of the driver and cleaner of such motor car, rates and taxes, and all expenditure for the lay out and maintenance of the gardens included in such residence, shall be borne by the Government].

† [4-B. The Speaker shall be entitled to travelling and daily allowances while touring on public business whether by land, sea or air at such rates and upon such conditions as may be prescribed by rules and orders made in this behalf by the Government.

Explanation. — Travelling allowance for journeys by air shall include charges for air risk insurance cover at such rates and to such extent as may be specified in rules made by the Government in this behalf.

† Amended by act No. XXVIII of 1952, published in Gazette extraordinary No. (126), dated 25-7-1952.

† Added by Act No. XXI of 1953 published in Gazette—Extraordinary No. (6) dated, 7-1-1954.

† 4-C. Subject to rules and orders made by the Government, the Speaker and the members of his family who are residing with and dependent on him shall be entitled free of charge, to accommodation in hospitals maintained by the Government and to medical attendance and treatment.

Medical attendance.

Explanation.—For the purposes of this Section ‘a member of his family, means husband, wife, son, daughter, father, mother, brother or sister.]

5. There shall be paid to the Deputy Speaker a salary at the rate of I.G. Rs. 750 per month.

Salary to be paid to the Deputy Speaker.

† [6. (1) The Deputy Speaker shall be entitled to travelling and daily allowances while touring on public business whether by land, sea or air at such rates and upon such conditions as may be prescribed by rules and orders made in this behalf by the Government.

Travelling and daily allowances of the Deputy Speaker.

(2) Subject to rules and orders made by the Government Deputy Speaker and the members of his family who are residing with and dependent on him shall be entitled free of charge, to accommodation in hospitals maintained by the Government and to medical attendance and treatment.

Explanation.—For the purpose of this section “a member of his family” means husband, wife, son, daughter, father, mother, brother or sister.

† 7. The date on which any person became or ceased to be the Speaker or the Deputy Speaker of the Assembly as the case may be, shall be published in the Jarida and any such notification shall be conclusive evidence of the fact that he became or ceased to be the Speaker or the Deputy Speaker of the Assembly, as the case may be, on that date for all the purposes of this Act.

Notification respecting appointment, etc., of the Speaker and Deputy Speaker of the Assembly to be conclusive evidence thereof.

† 8. The Government may, by notification in the Jarida, make rules and orders for the purposes of this Act].

Power of Government to make rules and orders.

